GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3223

TO BE ANSWERED ON THE 16TH MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)

PENDING CRIMINAL CASES AGAINST WOMEN

3223. SHRIMATI APARAJITA SARANGI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the conviction rate for crime against women during the last five years, State-wise;

(b) whether the conviction rates are low for the crime against women in Odisha;

(c) if so, the reasons observed for the same;

(d) the pendency rate of cases concerning crimes against women for each State during the said period;

(e) whether the pendency of cases concerning crime against women has been steadily increasing in Odisha;

(f) if so, the details thereof and the reasons observed for the same;

(g) whether the Government intends to introduce any measures to ensure faster adjudication of cases concerning crime against women;

(h) if so, the details thereof; and

(i) the details of the measures undertaken by the Government to ensure timely adjudication of cases concerning gender-based violence ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (f): 'Police' and 'Public Order' are State subjects under the Seventh

Schedule to the Constitution of India. The responsibilities to maintain law and

order, protection of life and property of the citizens including investigation and

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prosecution of crime against children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". Published reports are available till the year 2019. As per published information, State/ UT-wise details of conviction rate for crime against women, including for Odisha, and cases pending trial during the last five years are at Annexure-I and Annexure-II respectively.

(g) to (i): As per available information, the Department of Justice is implementing a scheme for setting up 1023 Fast Track Special Courts (FTSCs) in the country for expeditious trial and disposal of cases related to rape and Protection of Children from Sexual Offences (POCSO) Act, 2012.

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Annexure I referred to in reply to unstarred question no 3223 for reply on 16 March 2021

SL	State/UT	2015	2016	2017	2018	2019
		CVR	CVR	CVR	CVR	CVR
1	Andhra Pradesh	8.4	9.3	10.3	8.0	8.1
2	Arunachal Pradesh	0.0	30.3	11.1	33.3	37.5
3	Assam	9.5	7.2	9.4	3.4	4.4
4	Bihar	13.7	18.6	18.4	28.0	16.0
5	Chhattisgarh	44.2	27.2	34.4	34.2	32.3
6	Goa	18.8	11.5	10.8	10.1	8.3
7	Gujarat	2.7	3.4	3.1	3.8	5.9
8	Haryana	18.1	13.4	15.4	17.1	16.1
9	Himachal Pradesh	13.2	13.8	11.3	14.8	19.1
10	Jammu & Kashmir*	4.7	4.1	5.1	5.2	3.4
11	Jharkhand	24.2	31.4	46.2	26.1	44.7
12	Karnataka	4.9	4.7	5.4	7.7	4.8
13	Kerala	14.4	10.7	16.2	15.3	13.4
14	Madhya Pradesh	26.5	27.8	35.0	35.6	26.5
15	Maharashtra	11.2	11.2	12.1	13.2	13.7
16	Manipur	43.8	43.8	60.9	43.3	58.0
17	Meghalaya	21.8	67.7	30.6	31.1	57.3
18	Mizoram	77.5	88.8	71.4	90.2	88.3
19	Nagaland	77.4	41.8	74.5	89.7	50.0
20	Odisha	8.3	6.2	7.4	8.3	10.0
21	Punjab	30.6	24.3	23.1	22.0	23.1
22	Rajasthan	38.7	34.5	42.2	39.0	45.5
23	Sikkim	31.6	35.5	55.1	38.7	41.0
24	Tamil Nadu	26.0	20.9	15.6	19.4	18.3
25	Telangana	8.7	8.1	6.2	10.9	9.5
26	Tripura	23.7	24.7	22.8	15.3	17.3
27	Uttar Pradesh	55.8	52.6	66.4	60.3	55.2
28	Uttarakhand	57.1	46.2	62.9	52.0	50.6
29	West Bengal	5.0	3.3	3.2	5.3	5.3
	TOTAL STATE(S)	21.5	18.7	24.4	22.9	23.2
30	A&N Islands	13.0	14.3	9.2	22.0	12.6
31	Chandigarh	24.8	24.4	27.1	43.4	32.8
32	D&N Haveli**	33.3	9.5	10.9	6.0	0.0
33	Daman & Diu**	0.0	0.0	22.2	33.3	0.0
34	Delhi	35.0	28.4	35.4	33.0	40.7
35	Lakshadweep	100.0	-	-	-	0.0
36	Puducherry	80.0	62.5	0.0	40.0	100.0
	TOTAL UT(S)	33.7	27.6	33.6	33.0	39.4
	TOTAL (ALL INDIA)	21.7	18.9	24.6	23.1	23.7

State/UT-wise Conviction Rate (CVR) in Crimes against Women during 2015-2019

Source: Crime in India

Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) * 100

*Now UTs of Jammu & Kashmir and Laddakh

** Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT.

Annexure II referred to in reply to unstarred question no 3223 for reply on 16 March 2021

State/UT-wise Cases Pending Trial at the end of the year (CPTEY) under Total Crime against Women during 2015-2019

SL		2015	2016	2017	2018	2019
	State/UT	СРТЕҮ	СРТЕУ	СРТЕУ	CPTEY	СРТЕУ
1	Andhra Pradesh	31449	32708	32474	34253	37493
2	Arunachal Pradesh	1818	1941	2166	2358	2506
3	Assam	34537	39019	49347	56240	66521
4	Bihar	45850	56366	65062	74099	81678
5	Chhattisgarh	16567	17235	20920	23317	24631
6	Goa	989	1062	1264	1438	1563
7	Gujarat	65981	69847	76301	81138	85531
8	Haryana	15197	16440	18148	20580	23456
9	Himachal Pradesh	5399	5598	5823	6509	7173
10	Jammu & Kashmir*	11503	11653	11762	12219	13049
11	Jharkhand	10711	12404	14167	16667	19417
12	Karnataka	36199	40055	49218	54224	56595
13	Kerala	56517	61251	57793	61420	65994
14	Madhya Pradesh	61777	67862	79413	85063	89462
15	Maharashtra	151023	165618	180366	192200	207220
16	Manipur	275	424	591	675	763
17	Meghalaya	1698	1823	2178	2362	2238
18	Mizoram	273	302	372	580	631
19	Nagaland	79	85	138	151	181
20	Odisha	66754	76057	90095	100649	114155
21	Punjab	8204	8868	6945	7582	8693
22	Rajasthan	63371	68040	71299	75882	83860
23	Sikkim	46	128	155	206	277
24	Tamil Nadu	15507	15561	18641	18932	19713
25	Telangana	30295	34172	32740	35894	39620
26	Tripura	4101	3981	3980	4106	4115
27	Uttar Pradesh	84094	104459	139787	164720	184437
28	Uttarakhand	3063	3527	4657	6244	6836
29	West Bengal	232153	255979	234840	257229	257229
	TOTAL STATE(S)	1055430	1172465	1270642	1396937	1505037
30	A&N Islands	547	567	683	805	837
31	Chandigarh	564	615	635	678	752
32	D&N Haveli**	107	116	115	95	106
33	Daman & Diu**	35	43	74	81	94
34	Delhi	24991	30803	43236	51369	56409
35	Lakshadweep	4	13	24	31	43
36	Puducherry	94	164	430	540	523
	TOTAL UT(S)	26342	32321	45197	53599	58764
	TOTAL (ALL INDIA)	1081772	1204786	1315839	1450536	1563801

Source: Crime in India

*Now UTs of Jammu & Kashmir and Laddakh

** Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT.